

CENTRE FOR STUDIES IN BANKING AND FINANCE

PRESENTS

# THE FOURTH NLUJ CSBF ESSAY WRITING COMPETITION, 2023



ORGANISED BY



IN ASSOCIATION WITH

**jsa**

advocates & solicitors

KNOWLEDGE AND RESEARCH PARTNERS



## ABOUT CSBF AND NLUJ

The Center for Studies in Banking and Finance (“Centre”) was established by the Reserve Bank of India (“RBI”) in 2002 to provide a venue for scholars and practitioners to exchange views on banking and financial systems through its various undertakings and activities. Through the corpus fund received by the RBI, the Centre seeks to promote robustness and vibrancy of the banking sector, capital markets and other financial services. The Centre aims to build intellectual capacity in the areas of financial markets, corporate finance and related legal and regulatory issues by undertaking research and organizing events. Pursuant to the aforementioned aims and objectives, the Centre invites submissions for the Fourth NLUJ CSBF Essay Writing Competition, 2022.

One of the premier law universities of India, National Law University, Jodhpur (“University”) has undertaken consistent efforts to promote an innovative and hands-on approach to the study of emerging fields of legal discourse. With the patronage of the Reserve Bank of India, the University established the Centre for Studies in Banking and Finance in 2002 to facilitate the discourse in the field of banking and finance.



The University also offers specialized courses to under-graduate students in the field of banking and finance such as [A] Banking and Finance; [B] Corporate Finance; [C] Project Finance; and [D] Financial Markets and Regulatory Systems. In its efforts to further the envelope in relation to the student’s understanding the regulatory framework of the banking and finance sector, conducts various events and competitions through its research and academic centers.

## ABOUT JSA

JSA is a leading national law firm in India. JSA has over 300 professionals operating out of seven offices: Ahmedabad, Bengaluru, Chennai, Gurgaon, Hyderabad, Mumbai and New Delhi. For almost 30 years, JSA has provided legal representation, advice and services to leading international and domestic businesses, banks, financial services providers, funds, governmental and statutory authorities, and multilateral and bilateral institutions. JSA’s practices are organized in three practice clusters - Corporate; Finance; and Disputes – with 30 service lines within them focusing on these three universes of legal needs.



JSA has a reputed banking and finance practice that caters to the needs of its clients for raising and lending money in the form of diverse credit facilities and debt capital market instruments. JSA's banking & finance practice brings with it a holistic understanding of the expectations and requirements of stakeholders in financing transactions. It's team of banking lawyers' tailors its advice to the needs of its clients, addressing the full spectrum of financing transactions including corporate debt, acquisition and leveraged finance, project finance, real estate finance, asset Finance, trade finance, structured finance, securitisation, and debt capital markets. In recent times, the firm has assisted diverse stakeholders in complex debt restructurings and insolvencies of Indian companies under the RBI restructuring framework and the Insolvency and Bankruptcy Code, 2016.

## ABOUT SCC AND EBC

Established in 1942, the Eastern Book Company ("EBC") Group is the intellectual giant in Indian law publishing, with offices in several Indian cities. It is run by a unique combination of highly qualified legal, managerial and information technology professionals. With a list of over 550 authoritative and well known titles, it is well recognized for its contribution to legal literature worldwide. The law report Supreme Court Cases ("SCC"), started in 1969 and now running into over 260 volumes, is the leading law report of India with a very wide circulation, and is cited in all courts in India and in all standard works of law. The standards of legal reporting set by it, have earned the respect and admiration of the entire legal community. EBC has done pioneering work, by creating for the first time a complete index/digest of the case law of the Indian Supreme Court in its 35 volume publication, The Complete Digest of Supreme Court Cases.



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## ABOUT THE COMPETITION

### ELIGIBILITY CRITERIA

All students pursuing under-graduate (three/five-year courses) or postgraduate law degrees from any law school/university/college recognized by the Bar Council of India are eligible to participate in the Competition.

### THEMES

- Acquisition financing in India: What are the changes required in the regulatory landscape to make it more successful?
- Is "exclusive" security truly exclusive under the Insolvency and Bankruptcy Code: a critical review of the current law and caselaw.
- Role of Alternative Investment Funds in providing liquidity to the Indian market and the changes required in their regulatory framework to improve their impact.
- Integration of environmental, social, and governance (ESG) considerations in the investment decisions of lenders in India, including the potential for ESG factors to impact credit performance.
- Evaluation of Sale of Assets of Corporate Debtor under the IBC in light of introduction to Regulation 36B(6A) of the CIRP Regulations.
- Are Asset Reconstruction Companies playing a role in actual revival of stressed assets or are they looking at their returns?
- Potential of public-private partnerships in promoting financial inclusion in rural areas in India, including the role of government policies, financial sector actors, and civil society organizations.
- An analysis of the role of Buy Now Pay Later services in promoting financial inclusion in India, including the potential to reach underbanked or unbanked segments of the population.
- Examination of the potential implications of RBI's central bank digital currency on monetary policy, including the impact on money supply, inflation, and interest rates.
- Telemarketing by creditors and the right to privacy of customers – how do you strike the right balance?
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## PRIZES

- First Prize: INR 30,000 /- and a merit certificate;
- Second Prize: INR 25,000/- and a merit certificate;
- Third Prize: INR 15,000/- and a merit certificate;
- Certificates of Special Mentions to the Fourth and Fifth best entries.
- The authors of the top five entries will be considered for an internship at JSA.
- The top five entries will be considered for publication on the CSBF blog.
- The winning entries will also be published on SCC Online Blog.
- One year access cards to EBC Learning will be given to the Fourth, Fifth and Sixth best entries.

## SUBMISSION GUIDELINES

- The first page of the submission should only contain the title of the paper, followed by the 200-word abstract.
- The second page must contain a table of contents, and the main body of the manuscript should begin immediately thereafter.
- The word limit for the essay is 3500 words. The word limit is exclusive of the footnotes.
- Disclosure of information regarding the identity of the author(s), including, but not limited to name, institutional assistance, professional details, etc., within the body of the manuscript or other properties of the document submitted is strictly prohibited. Any violation of the anonymity requirement will lead to the disqualification of the manuscript for the purposes of the competition.
- All the submissions must be an original and unpublished work of the author(s). All the submissions will be checked for plagiarism and those with a plagiarism percentage over the permissible limit (i.e., 20%) will be summarily rejected.
- The participants are required to register for the competition by filling out a Google form, which can be accessed [here](#).
- The participants are required to submit their manuscripts by filling out a Google form, which can be accessed [here](#).
- The links to both the **Registration Form** and **Submission Form** are also available on our official website: [csbfnluj.wordpress.com](http://csbfnluj.wordpress.com).

## CITATION GUIDELINES

- All authorities must be cited in the form of footnotes.
- Citations must follow a uniform format of citation throughout the submission.
- The participants are required to provide the title of the name of the author, article/report/blog, date of publication, and active web-link for the authorities cited wherever possible.
- In case of large documents such as reports, long articles, cases, etc. the authors must include the relevant paragraph/page of the authority being cited.
- Speaking/explanatory citations are discouraged.

## ASSESSMENT CRITERIA

All the submissions will go through a blind review process, wherein at-least two reviewers from the organizing team will assess the submission based on the following criteria:

1. Depth of research;
2. Structure of the submission;
3. Novelty, innovation, and application of mind in the analysis by the author(s); and
4. Original suggestions provided by the author(s), if any.
5. As a general guideline, research regarding a restricted aspect, with detailed in-sights within the prescribed themes would be appreciated.

## COMPETITION GUIDELINES

- A co-authorship of not more than two authors is permitted.
- By submitting the article, the author(s) forfeit their copyright over their manuscript in favour of the organizers.
- In case of any dispute, the decision of the organizers will be final and binding. The Centre retains absolute discretion in marking the manuscript.

## TIMELINE

- Call for registration and opening of the Registration Form: May 1, 2023.
- Deadline for registration of participants: May 30, 2023
- Deadline for submitting entries: June 15, 2023.
- Announcement of result for the Competition: July, 2023.

## CONTACT DETAILS

centerforbanking@nlujodhpur.ac.in

**Mr. Vedaant Agarwal**

+91-90222-26663,

(Convenor, Centre for Studies in Banking and Finance)

vedaants.agarwal@nlujodhpur.ac.in

**Mr. Bhanu Jindal**

+91-90232-24445,

(Advisor, Centre for Studies in Banking and Finance)

bhanu.jindal@nlujodhpur.ac.in

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